

**OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE-CUM-SPECIAL
JUDGE, PC ACT(CBI): ROUSE AVENUE DISTRICT COURT, NEW DELHI**

No. 11606-11630-c /MED/RADC/ND/2025

Dated: 10/7/25

CIRCULAR

A **Mediation 'For the Nation'** Campaign is being launched by National Legal Services Authority (NALSA) in association with Mediation & Conciliation Project Committee (MCPC), Supreme Court of India, across the India. It is a 90 days intensive drive starting w.e.f. 01.07.2025 to settle pending cases in all the Taluka Courts, District Courts and High Courts of India through the process of Mediation.


The Standard Operating Procedure as approved by the Hon'ble Mr. Justice Surya Kant, Judge, Supreme Court of India & Executive Chairman, NALSA and Chairman, MCPC for this Campaign- Mediation 'for the Nation' is enclosed with this circular as **Annexure-A.**

All the Judicial Officers are requested to make extra efforts to identify the suitable pending cases and refer the same for mediation for settlement of maximum number of cases in the Campaign.

For the purposes of referral suitable case from database may be identified, irrespective of the date fixed in the matter. For notice/intimation to the parties, the Courts may list them in the Cause List from 01.07.2025 to 31.07.2025 under the Heading "**For Referral to the Special Mediation Drive-Mediation 'For the Nation'**"

Referral order should contain first date of mediation as well as phone number and email id of the Mediation Centre where the parties are to appear for settlement. A sample referral order containing particulars of the mediation center is attached with the circular as **Annexure-B.**

This issues with the approval of Ld. Principal District & Sessions Judges-cum-Spl. Judge, PC Act (CBI), Rouse Avenue Courts, New Delhi.


(Kanwal Jeet Arora)
Principal District & Sessions Judge-
cum-Spl. Judge, PC Act (CBI)
Delhi Mediation Centre,
Rouse Avenue District Court
New Delhi.

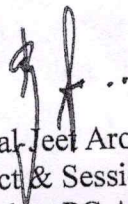
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Copy forwarded to :-

1. PS to Ld. Principal District & Sessions Judge-cum-Special Judge (PC Act) (CBI), RADC, New Delhi.

2. The Judge In-charge Mediation Center Tis Hazari Courts, Delhi.
3. All the Presiding Officer Labour courts ^{POST} & CGIT, RADC, New Delhi.
4. The Chief Judicial Magistrate, and all the Additional Chief Judicial Magistrates, RADC, New Delhi.
5. The Officer Incharge Computer Branch RADC, New Delhi.
6. The Website committee, RADC to upload this circular. .
7. The In-Charge, Care Taking Branch RADC, New Delhi to display the circular on the notice boards.
8. The President/Honorary Seceretary, Bar Association, RADC, New Delhi.
9. Office File.


(Kanwaljeet Arora)
Principal District & Sessions Judge-
cum-Spl. Judge, PC Act (CBI)
Delhi Mediation Centre,
Rouse Avenue District Court
New Delhi.

ANNEXURE A

The Standard Operating Procedure as approved by the Hon'ble Executive Chairman NALSA and Chairman, MCPC for the Campaign- Mediation 'For the Nation'.

1. TIME LINE

1st JULY TO 31st JULY- Case identification, Information to parties and referral to Mediators. (Note- Efforts for mediation will begin soon after referral to Mediator)

July 2025- VC of His Lordship Hon'ble Justice Surya Kant with Chief Justices and Members of Mediation Monitoring Committees of all High Courts of India. (Date of VC will be communicated in due course)

31-7-2025- Transmission of data to MCPC by all the High Courts as to total matters pending as well as referred to mediation under each category in the State on the dedicated email id (dedicated email id will be shared to all High Courts in due course)

4th, 11th, 18th, 25th August and 1st, 8th, 15th and 22nd September 2025 – Transmission of data as to matter settled through mediation to the MCPC by the SLSA on the dedicated email.

6-10-2025- Transmission of data as to total matters referred to Mediation and total matters settled to the MCPC by the High Court on the dedicated email (format is given in this SOP- Annexure A)

7th October 2025- Press Release by each SLSA/Mediation Monitoring Committee of the High Court

Action by the High Court/District Court/Taluka Court

2. All matters having elements of settlement including matters pending under each of the following categories may be referred for mediation.

MATRIMONIAL DISPUTES CASES,

ACCIDENT CLAIMS CASES,

DOMESTIC VIOLENCE CASES,

CHEQUE BOUNCE CASES,

COMMERCIAL DISPUTES CASES

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SERVICE MATTERS CASES,
CRIMINAL COMPOUNDABLE CASES,
CONSUMER DISPUTES CASES,
DEBT RECOVERY CASES,
PARTITION CASES,
EVICTION CASES,
LAND ACQUISITION CASES,
OTHER SUITABLE CIVIL CASES

3. High Courts and District Courts may identify suitable cases from their database irrespective of the date fixed in the matter. For notice/intimation to the parties, the Courts may list them in the Cause list from 01-07-2025 to 31-07-25 under the Heading – "For Referral to the Special Mediation Drive- Mediation 'For the Nation'".

4. All such matters should be referred in which there exists an element of settlement.

5. Referral order should contain first date of mediation as well as mobile number and email id of the coordinator of the Mediation Centre where the parties are to appear for settlement efforts.

Action by SLSA/DLSA/TLSC/Mediation Centre

6. All existing Mediators including the Mediators who have undergone 40 Hours Mediation Training recently shall be involved in this Campaign and matters shall be marked to them.

7. Mediation settlement efforts shall be made on all 7 days of the week as per the convenience of the parties.

8. Parties willing to appear online shall be allowed to appear online.

9. Mediation may be completely in offline mode (physical mode), completely in online mode or in Hybrid mode.

10. Taluka or District Legal Services Authority shall facilitate online mediation.

11. Help of counselors, subject matter experts may be taken in the special campaign wherever required.

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12. Entire data of cases settled shall be transmitted to the MCPC in tabular chart containing case no., name of the parties, Referral Court's name, category/nature of the case, name of the mediator, first mediation date and final result date.

SI.NO.	Case No.	Parties' Name	Referral Court's Name	Category/Nature of case	Mediator	First date of Mediation	Final Result Date

Action by SLSA/High Court Mediation Monitoring Committee

13. Wide publicity in the print and electronic media should be given to this Mediation Campaign- Mediation 'For the Nation' by the SLSA/High Court Mediation Monitoring committee in regional languages also. The SLSA/High Court Mediation Monitoring Committee may get the campaign document and all other relevant materials translated in to the regional languages of the State.

14. Mediation Monitoring Committee of the High Court may monitor the mediation campaign to ensure its success.

15. Concerned High Court may make its own strategy for ensuring success of this campaign.

Action by Secretary MCPC

16. MCPC shall request the NJA Bhopal to conduct intensive study on all aspects of the campaign including its impact in association with such National Law Universities which it deems fit.

17. MCPC shall inform the Secretary to the Government of India about this campaign.

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NEXT DATE OF HEARING IN THE REFERRAL COURT _____

Court Case ID: _____

Name of the Referral judge with Stamp

SUIT NO./CASE NO. _____

NAME OF THE PARTIES _____

(Attach Photocopy of the First page of the Plaint alongwith memo of the parties including amended memo of parties & Prayer Clause of the Plaint.)

_____ Vs. _____

DATE OF INSTITUTION OF THE CASE _____

NATURE OF SUIT _____

STAGE OF THE CASE AT TIME OF REFERRAL: _____

NO. OF HEARINGS AT TIME OF REFERRAL: _____

MEDIATION REFERRAL ORDER
(Mediation- 'For the Nation' Campaign)

This Court, having conferred with the parties and having determined that this matter could benefit from mediation, and pursuant to Section 89 of the CPC, Orders that the following persons shall attend mediation as provided by the court at no cost to the Parties:

The above parties and advocates will report at **Mediation Cell (Room No. 10, Ground Floor, Rouse Avenue District Courts, New Delhi)** on _____ at _____ a.m/p.m. If it is not possible to mediate this case on the date fixed, the Mediation Center will arrange a future date for mediation convenient to the parties.

The Mediation will be conducted by a specially trained Mediator.

If a settlement agreeable to the parties is reached, the terms shall be recorded by the mediator and signed by the parties/their counsel and returned to this Court for further appropriate orders.

If no settlement is reached, neither the parties, the advocates, nor the mediator may disclose to this Court anything that was discussed at the mediation.

Signature of the Referral judge with date: _____

Signature of Plaintiff/Complainant
Phone no. of party _____
Name of the advocate _____

Phone no. of the advocate _____

Signature of Respondent/Accused
Phone no. of party _____
Name of the advocate _____

Phone no. of the advocate _____

Name of Coordinator : Anjana Dhall, Sr.J.A.
Email Address : mediation-racc@ddc.nic.in
Phone No./Mobile No. : 011-23210180/ 9818661841